

to increase fares of inter-state long route buses of DTC;

(b) if so, the percentage of fare likely to be increased;

(c) the date from which the increase in fares is likely to be effected; and

(d) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). No, Sir. DTC charges fares in its inter-state buses on the basis of tariff rates as applicable in the respective States/UTs.

[English]

Legal Aid to Women Litigants

7810. DR. K.S. SOUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any separate scheme for providing legal aid to the women litigants; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). No separate scheme exists for providing legal-aid to women litigants. But women have been taken care as a class by itself and are being provided legal-aid right from Munsiff Court/Civil Court to the Supreme Court of India, irrespective of their income ceiling.

Visit of the IMF Team

7811. SHRI RUP CHAND MURMU: Will the Minister of FINANCE be pleased to state:

(a) whether an IMF team visited India during March, 1992;

(b) if so, the objectives of the visit;

(c) the outcome of the discussion held with the team;

(d) whether the Government propose to have a larger loan from the IMF under extended fund facilities; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWASR THAKUR): (a) to (d).. A mission Visited India in March, 1992 to review with the Government the Standby Arrangement entered into with the IMF as also for periodical consultations under Article IV of the Articles of Agreement of IMF. These discussions were satisfactory.

(d) and (e). Decision in this regard is yet to be taken.

Security Duty for DRDO Scientists

7812. SHRI SUDARSAN RAYCHAUDHURAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the scientists of Defence Research and Development Organisation (DRDO) are required to perform security duty outside office hours in the DRDO laboratories all over the country;

(b) if so, whether the scientists on security duty are properly equipped for the job;

(c) whether the Government have any scheme to entrust this job to trained security personnel in place of scientists that they can justify with their Research work;